

LEGISLATIVE ASSEMBLY NATIONAL CAPITAL TERRITORY OF DELHI OLD SECRETARIAT, DELHI-110054

SESSION REVIEW

FOURTH PART OF FOURTH SESSION (15.12.2023 to 18.12.2023)

SUMMONS

Summons for the Fourth Part of Fourth Session of the Seventh Legislative Assembly of NCT of Delhi were issued to Hon'ble Members on 29.11.2023.

DURATION OF THE SESSION

The Fourth Part of Fourth Session of the Seventh Legislative Assembly commenced from 15th December, 2023 and was adjourned *sine-die* by the Chair/Hon'ble Speaker on 18th December, 2023 after conducting 02 (two) sittings on 15.12.2023 and 18.12.2023. The House conducted its business for 08 Hours and 46 Minutes.

HOMAGE

The Chair, on behalf of the House, paid tribute to Sardar Vallabh Bhai Patel, First Deputy Prime Minister and Home Minister of India on his death anniversary.

CONGRATULATORY MOTION/GREETINGS

- 1. On 15th December 2023, the Chair greeted the House on completion of 30 years of Delhi Vidhan Sabha and informed that the first sitting of Delhi Vidhan Sabha was held on 14th December, 1993.
- 2. On 15th December 2023, the Chair welcomed Ms. Dolma Tsering Teykhang, Deputy Speaker and Shri Dhondup Tashi, Shri Tenpa Yarphel, Shri Lobsand Pende, Ms. Tashi Dekyi and Ms. Tenzin Choeying, Members of Parliament of the Tibetan Parliament-in-Exile, Dharamsala present in the LG Gallery.

- 3. On 18th December, 2023, the Chair greeted Shri Raghuvinder Shokeen, Hon'ble Member on his birthday.
- 4. On 18th December 2023, Shri Rituraj Govind, Hon'ble Member congratulated 'rat-hole' mining experts from Delhi who participated in rescue operation of 41 workers trapped inside the Silkyara tunnel, Uttrakhand.

QUESTIONS

A total of 252 notices of Questions were received during the Session for the Question Hour scheduled for 15th December and 18th December, 2023. Out of these 40 Notices of Starred Questions and 188 Unstarred Questions were admitted. 23 Notices were disallowed and 01 Notice was clubbed. 12 Starred Questions were replied by the Minister in the House. Replies to 26 Starred Question were laid on the Table and replies to 02 Starred Question were not received. Replies to 172 Unstarred Questions were laid on the Table of the House and replies to 16 Unstarred Questions were not received and replies to 16 Unstarred Questions were not received.

SPECIAL MENTION

58 Matters of Special Mention (Under Rule-280) were received from Hon'ble Members out of which 25 matters were allowed by the Chair during the session. The Matters raised have been referred to the concerned Departments for furnishing replies to the Hon'ble Members within 30 days.

SHORT DURATION DISCUSSION (RULE-55)

- 1. On 15th December 2023, Shri Durgesh Kumar, Hon'ble Member initiated discussion on "attempts of Bhartiya Janta Party to stop regularization of sanitation workers of Municipal Corporation." 05 Members participated in the discussion.
- 2. On 18th December 2023, Shri Madan Lal, Hon'ble Member initiated discussion on "hindrances being created by the Finance Department in the functioning of Public Works Department, Delhi Jal Board and Health Department". 06 Members participated in the discussion. Smt. Atishi, Hon'ble Minister of Finance replied to the discussion.
- 3. On 18th December 2023, Shri Rajesh Gupta, Hon'ble Member initiate discussion on "farishtey' scheme on the verge of closure

- due to non-payment to Hospitals". 03 Members participated in the Discussion. Shri Saurabh Bharadwaj, Hon'ble Minister of Health replied to the discussion.
- 4. On 18th December 2023, Shri Rituraj Govind, Hon'ble Member initiated discussion on "provision of basic amenities like water, sewer and road etc. to the residents of unauthorized colonies by the Delhi Government". 04 Members participated in the discussion. Shri Saurabh Bharadwaj, Hon'ble Minister of Urban Development replied to the discussion.

MOTIONS

- 1. On 18th December 2023, Shri Mohinder Goel, Hon'ble Member drew the attention of the Chair on the absence of concerned Officers of Departments during Special Mention (Rule-280) matters. Also moved a Motion to ensure presence of concerned Officers in the Officers' Gallery during Special Mention (Rule-280) matters. The Motion was put to vote and adopted by voice-vote. The Chair directed Secretary, Legislative Assembly to convey the directions to Chief Secretary, Delhi.
- 2. On 18th December 2023, Smt. Atishi, Hon'ble Minister of Finance made a brief statement and also expressed her views regarding delay in granting approval by Principal Secretary (Finance), GNCTD to the proposals in the files of Delhi Legislative Assembly. Shri Dilip Kumar Pandey, Hon'ble Chief Whip moved the following Motion "This House resolves that in the administrative and financial matters of Delhi Legislative Assembly Secretariat, the process going on since 1993 should continue and all administrative and financial proposals should still be sent directly to the Finance Department as before". The Motion was put to vote and adopted by voice-vote. The Chair directed that Chief Secretary, Delhi be also informed.

OTHER MATTERS RAISED BY MEMBERS

On 18th December 2023, Shri Dilip Kumar Pandey, Hon'ble Chief Whip drew the attention of the House to incorrect and baseless statement made by Shri Manoj Tiwari, Hon'ble Member of Parliament in Lok Sabha on 07/12/2023 against Delhi Government on the issue related to demolition drive in Jharoda & Sangam Vihar, Burari, Delhi. He also made a brief statement conveying the factual position in the matter.

PRIVILEGE MATTERS

1. On 18th December 2023, Shri Sanjeev Jha, Hon'ble Member drew attention of the Chair to the false and defamatory information furnished by Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition in the House on 15/12/2023 regarding death of homeless persons due to cold in Delhi.

Shri Sanjeev Jha, Hon'ble Member also moved a Motion to refer the matter to Committee of Privileges. The Motion was put to vote and adopted by voice vote. The matter was referred to Committee of Privileges.

2. On 18th December 2023, Shri Dilip Pandey, Hon'ble Chief Whip moved a motion demanding the presence of Principal Secretary (Finance), GNCTD in Officers' Gallery at 02:00 P.M. The House unanimously passed the Motion by voice vote. The Chair directed Secretary, Legislative Assembly to convey the directions to Principal Secretary (Finance), GNCTD.

However, Principal Secretary, being on leave, did not attend the House at 02.00 PM. Secretary (Finance) attended the House at 02.00 PM.

Shri Vishesh Ravi and Shri Mohinder Goel, Hon'ble Members expressed serious displeasure on the absence of Principal Secretary (Finance), GNCTD and alongwith other Members demanded the presence of Principal Secretary (Finance), GNCTD.

The Chair, taking sense of the House, directed that Principal Secretary (Finance), GNCTD should be present in Officers' Gallery at 05:00 PM.

Shri Dilip Kumar Pandey, Hon'ble Chief Whip drew the attention of the Chair on the absence of Principal Secretary (Finance), GNCTD at 05.00 PM.

The Chair, taking sense of the House, referred the matter to Committee of Privileges.

PAPERS LAID

1. CAG Audit Report on the Annual Accounts for the Financial Year 2020-2021 alongwith Action Taken Report of Indraprastha Institute of Information Technology-Delhi (IIITD) (Hindi and English Versions).

2. Annual Accounts 2013-14 to 2017-18 & Separate Audit Report 2013-14 to 2017-18 of Indira Gandhi Delhi Technical University for Women, Delhi (IGDTUW) (Hindi and English Versions).

LEGISLATION

- 1. On 15th December 2023, Smt. Atishi, Hon'ble Minister of Finance introduced "The Delhi Goods and Services Tax (Second Amendment) Bill, 2023" (Bill No. 05 of 2023). On 18.12.2023, the Bill was considered clause-wise, put to vote and adopted by voice-vote.
- 2. On 15th December 2023, Smt. Atishi, Hon'ble Minister of Finance presented the First Batch of Supplementary Demands for Grants for the financial year 2023-2024. The Demands were considered demand-wise and passed by voice Vote.
- 3. On 15th December 2023, Smt. Atishi, introduced "The Delhi Appropriation (No.4) Bill, 2023" (Bill No. 06 of 2023. The Bill was considered clause-wise, put to vote and adopted by voice-vote on the same day.

COMMITTEE REPORT

On 15th December 2023, Shri Mahinder Yadav, Hon'ble Chairperson, Committee on Welfare of Other Backward Classes presented the Third Report of Committee on Welfare of Other Backward Classes. On 18th December 2023, Shri Madan Lal, Hon'ble Member of the Committee moved the Motion that "This House agrees with the Third Repot of Committee on Welfare of Other Backward Classes presented to the House on 15th December, 2023". Shri Dilip Kumar Pandey, Hon'ble Chief Whip moved an amendment that Third Report of the Committee on Welfare of Other Backward Classes presented in the House be deemed as Interim Report of the Committee on Welfare of Other Backward Classes and Final Report to be presented after implementation of the recommendations of Interim Report. The amendment was put to vote and adopted by voice-vote.

RULING/DIRECTION BY THE CHAIR

1. On 15th December 2023, the Chair gave a Ruling on the financial autonomy of Delhi Vidhan Sabha and hurdles being created by the Finance Department, GNCT of Delhi in its financial affairs. Thereafter, Chair also placed a proposal before the House to send a copy of the Ruling to Chief Secretary, Delhi for information and compliance. The House unanimously passed the proposal by voice vote. A copy of Ruling is enclosed.

- 2. On 18th December 2023, the Chair gave a Ruling regarding delay in granting approval by Principal Secretary (Finance), GNCTD to the files of Delhi Legislative Assembly related to e-Vidhan Sabha project and other expenditure proposals. A copy of Ruling is enclosed.
- 3. On 18th December 2023, The Chair directed that Chief Secretary, Delhi be informed regarding the Motion adopted in the House by voice-vote that "This House resolves that in the administrative and financial matters of Delhi Legislative Assembly Secretariat, the process going on since 1993 should continue and all administrative and financial proposals should still be sent directly to the Finance Department as before"

DISCIPLINARY ACTION

- 1. On 15th December 2023, Sh. Ramvir Singh Bidhuri, Hon'ble Leader of Opposition drew the attention of the Chair to the Notice of Calling Attention submitted by Shri Ajay Mahawar, Hon'ble Member under Rule 54 and demanded that the same be taken up for discussion. The Chair informed that only the listed business will be taken up for discussion. However, Hon'ble Leader of Opposition continued to argue with the Chair and was also joined by the Members of Opposition. The Chair repeatedly requested the Hon'ble Members of Opposition to resume their seats, but however, they continued to argue with Chair and displayed placards in the House. As per the directions of the Chair, the Marshalls escorted Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition and other Hon'ble Members of Opposition Party out of the House.
- 2. On 18th December 2023, Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition drew the attention of the Chair to the Notice of Calling Attention submitted by Shri Ajay Mahawar, Hon'ble Member under and demanded that the same be taken up for discussion. The Hon'ble Members of Opposition Party indulged in sloganeering and disrupted the proceeding of the House. The Chair repeatedly requested the Hon'ble Members of Opposition to resume their seats, but however, they continued to argue with Chair and continued their sloganeering. As per the directions of the Chair, the Marshalls escorted Shri Ramvir Singh Bidhuri, Hon'ble Leader of Opposition alongwith other Hon'ble Members of Opposition Party out of the House.
